

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
DECCAN CHARTERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Deccan Charters Private Limited
2.	Date of incorporation of corporate debtor	21/05/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63033KA2007PTC042858
5.	Address of the registered office and principal office (if any) of corporate debtor	Jakkur Aerodrome, Bellary Road, Bangalore, Karnataka, India, 560064
6.	Insolvency commencement date in respect of corporate debtor	05 th April, 2024
7.	Estimated date of closure of insolvency resolution process	2 nd October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Kumar Bhagat IBBI Registration No. - IBBI/IPA-001 / IP-P00856/2017-18/11438
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-1204, Shilp Corporate Park, Rajpath Rangoli Road, Next to Aaron Spectra, Bodakdev, Ahmedabad-380054 mbhagat2003@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-1204, Shilp Corporate Park, Rajpath Rangoli Road, Next to Aaron Spectra, Bodakdev, Ahmedabad-380054 deccancharter.cirp@gmail.com
11.	Last date for submission of claims	19 th April, 2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The relevant forms can be obtained from the website of IBBI. https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **Deccan Charters Private Limited** on **05th April, 2024**.

The creditors of **Deccan Charters Private Limited**, are hereby called upon to submit their claims with proof on or before **19th April, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

MANISH KUMAR BHAGAT
Interim Resolution Professional – Deccan Charters Pvt. Ltd.
IBBI Registration No. - IBBI/IPA-001 / IP-P00856/2017-18/11438
AFA Valid up to: 24/10/2024

Date: 08.04.2024
Place: Ahmedabad

